

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 12(ND)/2012

IN THE MATTER OF:

Indian Railway Catering & Tourism Corp. Ltd.

.....Petitioner

v.

M/s. Royale India Rail Tours Ltd. & Ors.

.....Respondents

SECTION : UNDER SECTION 397-398

Order delivered on 07.11.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s):

Mr. Sudipto Sarkar, Sr. Advocate

Mr. Abhijeet Sinha, Mr. Saurav Agarwal & Mr. Susheel Tiwari, Advocates

For the Respondent(s):

Mr. Abhinav Vasisht, Sr. Advocate


Mr. Abhimanyu Mahajan, Mr. Anubha Goel & Ms. Priya Singh, Advocates

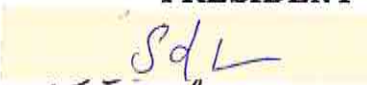
Ms. Niyati Kohli, Advocate for Respondent No. 2

ORDER

Learned counsel for the parties have made a joint request that the proceedings in the arbitration matter have been adjourned to 01.02.2018 and therefore, request has been made for adjourning the matter beyond that date.

List for further consideration on 07.02.2018.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

07.11.2017
Vineet